

Opening of a Regional Office of the State Bank of Hyderabad in Marathwada

992. SHRI DEORAO PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether Maharashtra Government have made any request to the Government of India to direct the State Bank of Hyderabad to open a regional office in the Marathwada region of Maharashtra; and

(b) if so, what action has been taken by Government in this regard?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b) In a letter addressed to the Finance Minister, Chief Minister, Maharashtra had suggested transfer of lead responsibility for the Districts of Bhir, Nanded, Osmanabad and Parbhani from the State Bank of Hyderabad to the State Bank of India. In the alternative it was suggested that a fully empowered Regional Office of the State Bank of Hyderabad may be set up in Marathwada.

The State Bank of India have reported that preliminary arrangements for transfer of lead responsibility in respect of districts already proposed by the State Bank of Hyderabad, including the four districts of Marathwada, mentioned above, are being undertaken. In the meanwhile, the State Bank of Hyderabad have set up a Special Advances Cell at Aurangabad and have sent a Special Task Force to visit all their branches in their lead districts in Marathwada Region to expedite disposal of pending loan applications.

In view of these developments, State Bank of India has not considered it necessary at this stage to establish a fully empowered Regional Office of the State Bank of Hyderabad, for the Marathwada Region.

करों की बकाया राशि

993. श्री देवराज पाटिल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) आयकर, धन कर और निगम कर की बकाया राशियों के संबंध में अद्यतन स्थिति क्या है; और

(ख) इन करों की बकाया राशि तुरंत वसूल करने के लिये क्या विशेष उपाय किये जा रहे हैं और सरकार कब तक इस बकाया राशि को वसूल कर लेने की आशा रखती है?

†Tasc arrears

993. SHRI DEORAO PATIL : Will the Minister of FINANCE be pleased to state :

(a) the latest position in regard to the arrears of income-tax, wealth tax and the corporate tax; and

(b) the details of specific steps being taken to realise forthwith the arrears of these taxes and the time by when Government expect to realise these arrears ?]

वित्त मंत्रालय में राज्य मंत्री
(श्री के० आर० गणेश) : (क) 31 मार्च 1974 को जो स्थिति वर्तमान थी, उसके अनुसार आयकर, निगम कर तथा धन-कर की सकल तथा शुद्ध बकाया रकमों का विवरण नीचे दिया गया है :—

	सकल बकाया मांग	शुद्ध बकाया
(करोड़ रुपयों में)		
आय-कर	631.61	385.04
निगम-कर	183.99	86.09
जोड़	815.60	471.13
धन-कर	29.37*	18.13*

*अनन्तिम

आय-कर (और निगम-कर) तथा धन-कर की सकल बकाया रकमों का व्यौरा क्रमशः अनुबन्ध 'क' और 'ख' में दिया गया है।

(ख) पिछले तीन वर्षों में आय-कर (और निगम-कर) तथा धन-कर की

†[] English translation.

बकाया में से वसूल हुई बकाया में कम की गयी रकम नीचे दी गयी है :

वित्तीय वर्ष	बकाया में से वसूल हुई/कम की गयी रकमें	
	आय-कर	धन-कर
	(करोड़ रुपयों में)	
1971-72	303.64	उपलब्ध नहीं।
1972-73	324.18	उपलब्ध नहीं।
1973-74	329.05	14.02

बकाया को यथासंभव शीघ्र समाप्त करने के लिए प्रत्येक मामले की स्थिति तथा तथ्यों को निगाह में रखकर सभी कानूनी उपाय किये गये हैं तथा किये जा रहे हैं जिनमें निम्नलिखित भी शामिल हैं :—

- (1) कर की अदायगी नहीं कारो पर आय-कर अधिनियम की धारा 221 के अधीन दण्ड लगाना।
- (2) कर-निर्धारिता को देय धन को धारा 226 (3) के अधीन कुर्की करना।
- (3) न्यायालयों में धारा 226 (4) के अधीन धन की कुर्की करना।
- (4) धारा 226 (5) के अधीन चल सम्पत्ति की जब्ती तथा बिक्री।
- (5) धारा 222 के अधीन वसूली प्रमाणपत्र जारी करना।
- (6) अचल/चल सम्पत्ति की कुर्की/बिक्री।
- (7) कर-निर्धारिता को सिविल कैद में रखना।

धन-कर की बकाया को समाप्त करने के लिए भी इसी प्रकार के उपाय किये जा रहे हैं।

बकाया विभिन्न कारणों से बाकी पड़ी है जैसे :—निर्णयाधीन अपीलें, न्यायालयों द्वारा दिये गये स्थगन आदेश, दोहरे आयकर से राहत पर निर्णय, कम्पनियां परिसमाप्त हो गई आदि, आदि। पिछले तीन वर्षों में बकाया की जो वसूली/कमी हुई है उससे पता चलता है कि बकाया की वसूली/कमी में सुधार हो रहा है।

अनुबन्ध 'क'

आय-कर की बकाया रकम का

31 मार्च 1974 को कारणवार ब्यौरा

(करोड़ रुपयों में)

I. सकल बकाया रकम 815.60

II. बकाया रकम का विवरण:

1. तिमाही की समाप्ति से पूर्व देय नहीं हुई रकमें 199.94
2. वे रकमें जो अग्रिम-कर के रूप में चुका दी गई हैं अथवा खोत पर काटी गई हैं तथा जिनका समय समा-योजन/सत्यापन होना है 10.75
3. वे रकमें जिनके लिये स्थगन स्वीकृत किये गये हैं :
 - (क) न्यायालयों द्वारा 23.32
 - (ख) आय-कर प्राधि-कारियों द्वारा :
 - (i) अपीलों के निपटान होने तक 63.10
 - (ii) निर्णयाधीन या याचिकाओं के निप-टान होने तक 4.10
 - (iii) अन्य कारणों से 8.65

4. ऊपर मद 3 में समाविष्ट नहीं की गयी रकमों जिनके लिये किस्ते स्वीकृत की गई है।

(i) अपीलों के निपटान होने तक 12.66

(ii) याचिकाओं के निर्णय होने तक 2.06

(iii) अन्य कारणों से 19.89

शुद्ध बकाया रकम (मद II की मद 1, 2, 3 और 4 को I में से घटा करके) 471.13

5. दौहार कराधान अथवा अन्य राहत दावों के निपटान होने तक रकम 6.68

6. बट्टे खाते डालने/आय को कम दिखाने की याचिका पर विचार होने तक रकम 32.74

7. परिसमापनाधीन कम्पनियों से प्राप्त रकम 12.08

8. जो व्यक्ति भारत छोड़ गये हैं और/अथवा जिनका पता नहीं लग रहा है और/अथवा जिनके पास कोई ज्ञात परिसम्पत्तियाँ नहीं हैं और/अथवा जिनकी परिसम्पत्तियाँ पाकिस्तान स्थित निष्क्रान्त सम्पत्ति अभिरक्षक के पास हैं और/अथवा जो दिवालियेपन की कार्यवाहियों में अस्त हैं रोसे व्यक्तियों से प्राप्त रकम (ऊपर मद 6 में समाविष्ट रकमों से भिन्न) 23.63

9. अतिरिक्त लाभ कर की (करोड़ रुपयों में) बकाया रकम 8.47

10. व्यापार लाभ कर की बकाया रकम 1.03

11. अपीलों/निर्णयों में विवाद-ग्रस्त रकमों किन्तु जिनके बारे में स्थगन आदेश नहीं दिया गया अथवा जो किस्तों में समाविष्ट नहीं की गई 85.29

12. अन्य सभी बकाया रकम 301.21

जोड़: 815.60

अनुबन्ध 'ख'

31 मार्च 1974 को धन-कर की बकाया रकम का कारण-वार व्यौरा

(करोड़ रुपयों में)

I. सकल बकाया रकम 29.37

II. बकाया रकम का विवरण :

1. तिमाही की समाप्ति से पूर्व देय नहीं हुई रकम 7.15

2. समायोजन/सत्यापन की जाने वाली रकम 0.39

3. वे रकमों, जिन्हें नीचे उल्लिखित कारणों से स्थगन-आदेश की मंजूरी दी गयी:—

(क) न्यायालयों द्वारा 0.77

(ख) धन-कर अधि-कारियों द्वारा

(i) अपीलों के नि-

पटान होने तक

(जिसमें मुरसात्मक

कर-निर्धारण के अन्तर्गत रकम शामिल है)	(करोड़ रुपयों में)	1.76
(ii) निर्णय याचिकाओं के निपटान होने तक		0.10
(iii) अन्य कारणों से		0.83
4. वे रकमें, जो उपर्युक्त मद 3 में समाविष्ट नहीं हैं और जिनके लिए किशतों की मंजूरी दी गयी है :—		
(i) अपीलों के निपटान होने तक		0.08
(ii) निर्णय/रिट याचिकाएं		—
(iii) अन्य कारणों से		0.16
शुद्ध बकाया रकम (मद II की मद 1, 2, 3 तथा 4 को मद I में से घटाकर)		18.13
5. दोहरे कराधान अथवा अन्य राहत दावों के निर्णय होने तक रकमें		0.08
6. बट्टेखाते डालने/आय को कम दिखाने की याचिकाओं पर निर्णय के लिए विचाराधीन रकमें		0.19
7. परिसमापनाधीन कम्पनियों से प्राप्य रकमें (क) जो प्रमाणपत्रों के अधीन आती हैं		0.08
(ख) अन्य		0.01
8. जिन व्यक्तियों ने भारत को छोड़ दिया है तथा/अथवा		

जिनका कोई अता-पता नहीं तथा/अथवा जो दिवालियेपन की कार्यवाहियों में अन्तर्गस्त हैं, उनसे प्राप्य रकमें (जिसमें उपर्युक्त मद 6 में दी गई रकमें शामिल नहीं हैं)	(करोड़ रुपयों में)	0.75
9. अपील/निर्णयों में विवादग्रस्त रकमें, किन्तु जिनके बारे में स्थगन-आदेश नहीं दिया गया अथवा जो किशतों में समाविष्ट नहीं की गयी		1.95
10. अन्य सभी बकाया रकमें		15.07
	जोड़	29.37

t[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) The position of gross and net arrears of Income-tax, Corporation-tax and Wealth-tax as on 31-3-1974 is as follows :—

	Gross demand outstanding	Net arrears
	(In crores of Rs.)	
Income-tax	631.61	385.04
Corporation-tax	183.99	86.09
TOTAL	815.60	471.13
Wealth-tax	29.37*	18.13*

*Provisional

The break-up of gross arrears of Income-tax (including Corporation-tax) and Wealth-tax is given in Annexures 'A' and 'B' respectively.

(b) The amount of collectionyredution out of arrears of Income-tax (including Corporation-tax) and Wealth-tax during the last 3 years is as follows :—

ff] English translation,

Financial year	Collection/reduction out of arrears	
	Income-tax	Wealth-tax
	(In crores of Rs.)	
1971-72	303.64	Not available
1972-73	324.18	Not available
1973-74	329.05	14.02

All steps provided in law, including the following, have been taken and are being taken depending upon the facts and circumstances of each case to liquidate the arrears as early as possible :—

- (1) Levy of penalty u/s 221 of the Income-tax Act, 1961 for non-payment of tax.
- (2) Attachment of money due to the assessee u/s 226(3).
- (3) Attachment of money in courts u/s 226(4).
- (4) Distraint and sale of movable property u/s 226(5).
- (5) Issue of Recovery Certificates u/s 222.
- (6) Attachment/sale of movable/immovable property.
- (7) Detention of assessee in Civil Prison.

Similar steps are being taken for liquidating the arrears of Wealth-tax also.

The arrears are outstanding for various reasons such as. pending appeals, stay by courts, settlement of DIT relief, companies having gone into liquidation, etc. The collection/reduction of arrears during the past three years would indicate that collection/reduction of arrears is improving.

Annexure 'A'

Reasonwise break-up of arrears of Income-tax as on 31-3-1974

(In crores of rupees)

I. Gross Arrears	815.60
II. Particulars of Arrears :	
1. Amounts not fallen due before the end of the quarter.	199.94
2. Amounts claimed to have been paid as advance tax or as deduction at source which is awaiting adjustments/verification.	10.75

3. Amounts for which stay has been granted :	(In crores of rupees)
(a) by courts	23.32
(b) by I.T. authorities :	
(i) Pending disposal of appeals.	63.10
(ii) Pending disposal of settlement petitions.	4.10
(iii) For other reasons.	8.65
4. Amounts not covered by item 3 above for which instalments have been granted :	
(i) Pending disposal of appeals.	12.66
(ii) Pending disposal of settlement petitions.	2.06
(iii) For other reasons.	19.89
Net Arrears (I minus Item 1, 2, 3 and 4 of Item II).	471.13
5. Amount pending settlement of D.I.T. or other relief claims.	6.68
6. Amounts pending consideration of write-off/scaling down petition.	32.74
7. Amount due from companies under liquidation.	12.08
8. Amounts due from persons who have left India and/or not traceable and/or who have no known assets and/or whose assets vest with the Custodian of Evacuee Property, Pakistan and/or who are involved in insolvency proceedings (excluding amounts covered by Item 6 above).	23.63
9. Arrears of E.P.T.	8.47
10. Arrears of B.P.T.	1.03
11. Amounts disputed in appeals/references but not stayed or covered by instalments.	85.29
12. All other amounts in arrears	301.21
TOTAL	815.60

Annexure 'B'

Reasonwise break-up of arrears of Wealth-tax as on 31-3-1974

(In crores of rupees)

I. Gross Arrears.	29.37
II. Particulars of Arrears :	
1. Amounts not fallen due before the end of the quarter.	7.15
2. Amounts awaiting adjustments/ verification.	0.39
3. Amounts for which stay has been granted :	
(a) by the Courts	0.77
(b) by the W.T. authorities	
(i) pending disposal of appeals (including amount under protective assessments).	1.76
(ii) pending disposal of settlement petitions.	0.10
(iii) For other reasons.	0.83
4. Amounts not covered by item 3 above and for which instalments have been granted :	
(i) pending disposal of appeals.	0.08
(ii) settlements/writ petitions	..
(iii) For other reasons	0.16
Net arrears (I minus item 1, 2, 3 and 4 of item II)	18.13
5. Amounts pending settlement D.I.T. or other relief claims.	0.08
6. Amounts pending consideration of write-off scaling down petition.	0.19
7. Amounts due from companies under liquidation.	
(a) Those covered by certificates.	0.08
(b) Others.	0.01
8. Amounts due from persons who	0.75

have left India and/or not traceable and/or who are involved in insolvency proceedings (excluding amounts covered by Item 6 above.) (In crores of rupees)

9. Amounts disputed in appeals/ references but not stayed or covered by instalments.	1.95
10. All other amounts in arrears.	15.07
TOTAL	29.37]

Resumption of Canadian Aid

994. SHRI K..P. SINGH DEO :
SHRI LOKANATH MISRA :

Will the Minister of FINANCE be pleased to state :

(a) whether Canada has agreed to resume aid to India consequent upon the talks held between the representatives of India and Canada; and

(b) if so, what are the details of the fresh agreement entered into between the two Governments in this regard?

THE MINISTER OF FINANCE ^SHRI Y. B. CHAVAN) : (a) and (b) Following India's peaceful nuclear experiment on 18th May 1974, Canada announced suspension of aid to India in the field of nuclear development. Canada further announced that their assistance to India for food, fertilizers and agriculture would continue. This position has not undergone change after the Indo-Canadian talks held in Ottawa from 29th to 31st July 1974. These bilateral talks will be further continued. In the meanwhile no fresh aid agreements have been entered into between the two Governments.

Sugar export

995. SHRI AWADHESHWAR PRASAD SINHA : Will the Minister of COMMERCE be pleased to state :

(a) the quantity of sugar proposed to be exported during the year 1974 and the names of the countries to which it is to be exported;

(b) what are the proposals for export of sugar to those countries: :<nd